

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 19/(MAH)/2016
CA

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

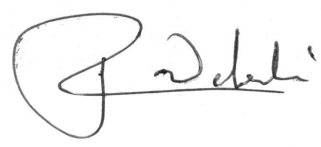
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2017

NAME OF THE PARTIES: M/s. The South Indian Bank Ltd.

V/s.

M/s. Bharati Defense & Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: 71(10) r.w. 117C(4) of the Companies
Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
11	Adv. Nehali Panchal Instructed by B.I. Law Officers	Petitioner Adv. for the Petitioner	

ORDER

C.P. No. 19/71(10) r.w.117C(4)/NCLT/MB/MAH/2016

At request of the parties list this matter for final hearing on 10.03.2017.

Sd/-

B.S.V. PRAKASH KUMAR
MEMBER (JUDICIAL).

Sd/-

V. NALLASENAPATHY
MEMBER (TECHNICAL).